



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat Srinagar.

Notification
Srinagar, the 04th of June 2018.

SRO 252 :- In exercise of the powers conferred by sub-section (1) of Section 492 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint Shri Sh Jagdishwar Kumar Chopra, District Attorney(Public Prosecutor), Pathankot as Special Public Prosecutor who will assist the Special Prosecutors already engaged by the State in cases titled State Vs Sanji Ram and others and State Vs Shubam Sangra under FIR No.10/2018 involving offences punishable under Section(s) 302,376-D,363,343,120-B,201 RPC P/S Hiranagar on behalf of State of Jammu and Kashmir which is pending disposal before the District and Sessions Judge, Pathankot, Punjab.

By order of the Government of Jammu and Kashmir.

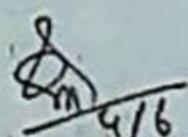
Sd/
(Abdul Majid Bhat)
Secretary to Government,

No.LD(Acq)2018/55-Kathua

Dated 04.06.2018

Copy to the:-

1. Principal Secretary to Government, Home Department, Srinagar.
2. Registrar General, J&K High Court, Srinagar.
3. Director General of Police, J&K Srinagar.
4. Inspector General of Police Crime Branch, Srinagar.
5. Principal Sessions Judge, Kathua.
6. District and Sessions, Judge Pathankot.
7. Director Prosecution, J&K, PHQ, Srinagar.
8. Sh Santokh Singh Basra, Senior Advocate (Gurdaspur).
9. Sh Jagdishwar Kumar Chopra, District Attorney(Public Prosecutor) Pathankot.
10. Shri S Bhopinder Singh, Chief Prosecuting Officer Crime Branch Jammu
11. Shri Harminder Singh- Chief Prosecuting Officer Samba.
12. General Manager, Government Press Jammu for publication in an extra ordinary issue of the Government Gazette.
13. SRO Section, Department of L,J and PA(w.7.s.c).


(Khursheed Ahmad Bhat)
Deputy Legal Remembrancer